

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the ^{20th} March, 2024

S.O ¹⁹⁴ .- In exercise of the powers conferred under sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Kathua as shown against each:-

S.No	Name of Officer	Designation	Jurisdiction
1	Akash Mahajan	Naib Tehsildar	Bhaddu
2	Karan Kumar	Naib Tehsildar	Billawar
3	Anil Kumar	Naib Tehsildar	Baggan
4	Ravinder Kumar Sharma	Naib Tehsildar	Mandli
5	Raghubir Chand	Naib Tehsildar	Parnalla

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

Dated: - ²⁰ -03- 2024

No. LAW- Powr/1/2023-10

Copy to the:- .

1. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate Kathua. This is with reference to letter No. DCK/Adm/2023-24/3772-73 dated 15-03-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Senior Law Officer
 Department of Law, Justice and P.A